

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

Before Dr. B. R. R. Kumar, Accountant Member

Ms. Astha Chandra, Judicial Member

ITA No. 789/Del/2019 : Asstt. Year : 2010-11

SNS Trading Pvt. Ltd., 9A/57, Second Floor, WEA, Karol Bagh, New Delhi-110005	Vs	Income Tax Officer, Ward-24(1), New Delhi-110002
(APPELLANT)		(RESPONDENT)
PAN No. AAMCS0740C		

Assessee by : Sh. Ankit Roy, Adv.

Revenue by : Sh. Piyush Tripathi, Sr. DR

Date of Hearing: 15.02.2024

Date of Pronouncement: 27.02.2024

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of Id. CIT(A)-31, New Delhi dated 19.09.2018.

2. At the outset, it was brought to the notice of bench by the Id. DR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 5 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. The Id. AR submitted that the refund is still pending with the revenue authorities, hence it is hereby directed that the amount paid in excess of tax due be refunded immediately.

5. In the result, the appeal of the assessee is dismissed.

Order Pronounced in the Open Court on 27/02/2024.

Sd/-

(Astha Chandra)
Judicial Member

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 27/02/2024

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR